

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

(33) MA-135/2019
In C.P.(IB)-1582-(MB)/2017

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 24.07.2019

NAME OF THE PARTIES: Chamunda Earthmover.
V/s
Girna Infraprojects Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. The RP along with Learned Representatives for RP and Bank are present.
2. MA-135/2019 – This is an Application filed by RP for passing an Order under section 33(2) of the I&B Code.
3. Placed on record a Resolution of the COC dated 09.01.2019 and it is approved by majority. Since there was no Resolution Plan for due consideration of COC as reported vide Resolution No. 4, hence resolved that this is a fit case for granting process of Liquidation.
4. The Learned Counsel for RP Mr. Prakash Nath Mishra has consented to act as a Liquidator. As a consequence it is hereby ordered that the legal process of Liquidation shall commence henceforth. Request for Liquidation is hereby allowed.
5. The Liquidator is directed to submit the Progress Report on **09.09.2019**.

M.K. SHRAWAT
Member (Judicial)

24.07.2019
Aah=



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On 27/8/2019

Assistant Registrar
National Company Law Tribunal Mumbai Bench